

**GOVERNMENT OF INDIA  
TRIBAL AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:1253

ANSWERED ON:25.07.2016

Welfare of Jarwa Tribes

Chandumajra Shri Prem Singh;Joshi Shri Chandra Prakash;P. Shri Nagarajan

**Will the Minister of TRIBAL AFFAIRS be pleased to state:**

(a) whether the Government is aware of the condition of the Particularly Vulnerable Tribal Groups (PVTGs) especially Jarwa Tribes in Andaman and Nicobar Islands;

(b) if so, the details thereof;

(c) the details of various schemes being implemented by the Government for welfare of PVTGs including Jarwas along with the funds allocated, released and utilised thereunder during each of the last three years and the current year, scheme-wise , State/UT-wise; and

(d) the other steps taken/being taken by the Government to protect and preserve the PVTGs including Jarwas in the country?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS  
(SHRI JASWANTSINH SUMANBHAI BHABHOR)

(a) & (b): Yes, Madam. The Particularly Vulnerable Tribal Groups (PVTGs) are tribal communities who have declining or stagnant population, low level of literacy, pre-agricultural level of technology and are economically backward. 75 such groups of tribals in 18 States and 1 Union Territory have been identified and categorized as Particularly Vulnerable Tribal Groups (PVTGs). Most of these groups have not attained significant level of educational, economic progress and are having low health indices. PVTGs constitute the most vulnerable section among tribals and inhabited in isolated, remote and difficult areas in small and scattered hamlets/ habitat.

(c) & (d): The Ministry implements a Central Sector Scheme known as "Development of Particularly Vulnerable Tribal Groups (PVTGs)" for the comprehensive socio-economic development of PVTGs. Under this scheme the Ministry provides 100% financial assistance through State Governments for activities in various sectors such as Education, health, agricultural development, livelihood & Skill development, housing and habitat, social security, preservation & promotion of

culture etc. for the comprehensive socio-economic development of PVTGs including Jarwas in the country, based on Conservation-cum-Development (CCD) Plan prepared by the concerned State Governments on the basis of assessment of their requirements. The funds allocated, released and utilised thereunder during each of the last three years and the current year, scheme-wise , State/UT-wise under the scheme is at Annexure.

As regards Jarwa tribe in A&N Islands, A & N Administration is implementing the A&N Islands (Protection of Aboriginal Tribes) Regulation, 1956 and Scheduled Castes and Scheduled Tribes (Prevention of Atrocity) Act, 1989 (and Amendment Act, 2015) for the safety and protection of tribes. Policy of Jarawa tribe of Andaman Island, 2004 is also being implemented for protection and welfare of Jarawa tribes, which are classified as Particularly Vulnerable Tribe Groups (PVTGs).

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Annexure

Annexure referred in reply to part (c) of Lok Sabha unstarred Question No. 1253 for 25.07.2016 raised by Shri Chandra Prakash Joshi, Shri P. Nagarajan, Prof. Prem Singh Chandumajra, MP regarding "Welfare of Jarwa Tribes".

State/UT-wise details of funds released and utilised under the scheme of "Development of Particularly Vulnerable Tribal Groups (PVTGs)" during the year 2013-14 to 2015-16

Rs. in lakhs

S.No	Name of State	2013-14 Released	2013-14 Utilized	2014-15 Released	2014-15 Utilized	2015-16 Released	2015-16 Utilized
1	Andhra Pradesh	1750.00	1750.00	2000.00	2000.00	3240.00	0.00
2	Bihar	0.00	0.00	0.00	0.00	0.00	0.00
3	Chattisgarh	1400.00	1400.00	2212.02	1649.14	1809.63	0.00
4	Gujarat	1000.00	916.00	1091.00	744.06	898.10	0.00
5	Jharkhand	0.00	0.00	0.00	0.00	1575.00	0.00
6	Karnataka	0.00	0.00	0.00	0.00	800.00	0.00
7	Kerala	600.00	0.00	600.00	0.00	0.00	0.00
8	Madhya Pradesh	4500.00	4500.00	4272.94	1807.00	4491.92	0.00

9 Maharashtra	2610.00	999.04	1900.00	0.00	0.00	0.00	
10 Manipur	100.00	100.00	47.50	47.50	100.00	0.00	
11 Orissa	2000.00	2000.00	2500.00	691.00	3373.92	0.00	
12 Rajasthan	700.00	700.00	1500.00	1000.00	1076.09	0.00	
13 Tamil Nadu	2000.00	2000.00	0.00	0.00	1048.15	0.00	
14 Tripura	950.00	950.00	826.54	826.54	895.56		
15 West Bengal	1300.00	1300.00	0.00	0.00	447.60	0.00	
16 Utrakhand	0.00	0.00	0.00	0.00	0.00	0.00	
17 Uttar Pradesh	0.00	0.00	0.00	0.00	0.00	0.00	
18 Andaman & Nocobar island	75.00	55.93	0.00	0.00	0.00	0.00	
19 Telangana	1250.00	1250.00	600.00	302.21	1439.04	0.00	
Grand Total	20235.00	16615.04	17550.00	9067.45	21195.00	0.00	

Note:- As per General Financial Rules (GFR), the time limit for receipt of utilization certificate is 12 months from the closure of the financial year. Accordingly, any further release is considered only on receipt of utilization of previous grant.